

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.308

CA-344/2022

In

CAA-17(ND)/2022

IN THE MATTER OF:

M/s. Kiyansh Creations Pvt. Ltd. With Sonansh Creations Pvt. Ltd.

.... APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 05.02.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mukesh Sukhija, Advocate Ms. Pooja Bhatia, PCS

For the Respondent :

ORDER

Heard Ld. Counsel appearing for the Applicant. We have perused the report submitted by RD as well as OL. The Ld. Counsel for the OL submitted that there are no objections. Ld. Counsel for the Income Tax Department submitted that the report has been filed. However, Tax demand is merely Rs. 2,080/- The Applicant has filed an undertaking with respect to the Income Tax Department. The Ld. Counsel shall take steps to upload the report filed by the Income Tax Department within three days.

Order **reserved**.

CA-344/2022 also **reserved** alongwith main matter.

-SD-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**